

श्री अटल बिहारी वाजपेयी (ग्वालियर):  
मंत्री महोदय पर आरोप लगाए कि वह  
जानबूझकर सदन को गुमराह कर रहे हैं तो  
क्या आप आशा करते हैं कि मंत्री महोदय इस  
बात को मान लेंगे और कह देंगे कि उन्होंने  
जानबूझकर सदन को गुमराह किया है ?

MR. SPEAKER: You can discuss it  
in the House. It is only a question of  
interpretation.

श्री अटल बिहारी वाजपेयी : आप  
चर्चा का मोका भी नहीं दे रहे हैं ।

अध्यक्ष महोदय : मैंने कब कहा है कि  
न करें ?

श्री अटल बिहारी वाजपेयी : उस के लिए  
समय आप दें ।

SHRI INDRAJIT GUPTA (Alipore):  
Suppose there is a dispute over a fact.  
The hon. Member has cited certain  
facts which he considers to be facts  
and the Minister is not prepared to  
accept those facts. Suppose the Mini-  
ster sticks to that position while the  
Member is in a position to establish  
before you the facts which he has  
been citing are correct, it follows  
from it that the counter-facts which  
the Minister has are not correct. Then  
what is the procedure?

MR. SPEAKER: If the House wants  
to discuss the disputed facts the  
House can, but there is no question  
of privilege. I am not going to allow  
the question of legality and interpre-  
tation. Why should I take upon my-  
self giving consent to a privilege mo-  
tion when the facts are disputed?  
Tomorrow they may go to the court.  
I cannot go out of the way. The Spea-  
ker is not for legal interpretation. My  
opinion is, you better discuss it in this  
House.

(Interruptions)

SHRI SHYAMNANDAN MISHRA:  
I have supported my facts with docu-  
mentary evidence.

MR. SPEAKER: I do not agree  
with the facts as you have put.

श्री अटल बिहारी वाजपेयी : आप अपने  
ऊपर यह ज़िम्मेदारी क्यों लेते हैं कि मंत्री जो  
कहता है सही है और हम जो कहते हैं गलत  
है ? जब तक जांच नहीं होगी सच्चाई  
का पता नहीं लगेगा ।

अध्यक्ष महोदय : हाउस में करें ।

12.44 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORT ETC. OF DELHI FINAN-  
CIAL CORPORATION AND NOTIFICATION  
UNDER COMPANIES ACT, 1962 AND  
CENTRAL EXCISE RULES, 1944.

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI K. R. GANESH): I beg to lay  
on the Table:—

- (1) A copy of the Annual Report  
(Hindi and English versions)  
of the Delhi Financial Cor-  
poration together with state-  
ment of assets and liabilities,  
profit and loss account and  
Auditor's Report for the year  
1971-72 published in Notifica-  
tion No. F.6(11)/72-Fin.  
(Genl) in Delhi Gazette dated  
the 19th December, 1972, un-  
der sub-section (3) of section  
38 of the State Financial Cor-  
porations Act, 1951. [Placed in  
Library. See No. LT-4662/  
73.]
- (2) A copy of Notification No.  
G.S.R. 159(E) (Hindi and  
English versions) published  
in Gazette of India dated the  
7th March, 1973, under sec-  
tion 159 of the Customs Act,  
1962, together with an expla-

[Shri K. R. Ganesh]

natory memorandum. [Placed in Library See No. LT-4663/73.]

- (3) A copy of Notification No. G.S.R. 172(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1973, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4664/73.]

12.45 hrs.

RE. ALLEGED WRONG STATEMENT BY MINISTER—contd.

SHRI INDRAJIT GUPTA: But this is not a question of interpretation. It is a question of fact, whether a particular defence establishment is there or is not there. That is a question of fact. That is being disputed. Rather than discuss it in the House, I think it is better that some committee should go into it.

MR. SPEAKER: Only if I hold it is a question of privilege. It is not a question of privilege. I say it is not a question of privilege.

SHRI H. N. MUKERJEE: How do you hold it so?

MR. SPEAKER: Let the House discuss it. Even the report of the committee is going to come to the House. Why not the House discuss it?

SHRI H. N. MUKERJEE: Because the Minister is concerned and certain other things are concerned, you are pleased to make this statement. This is obviously shielding the Minister.

MR. SPEAKER: I am sorry. Prof. Chattopadhyaya.

12.46 hrs.

PAPERS LAID ON THE TABLE—  
contd.

AUDIT REPORT AND ACCOUNTS OF TEA BOARD FOR 1969-70

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I lay on the Table a copy of the Audit Report on the Accounts of the Tea Board for the year 1969-70 along with the Statement of Accounts (Hindi and English versions). [Placed in Library. See No. LT-4665/73].

RE. ALLEGED WRONG STATEMENT BY MINISTER—contd.

(Interruptions)

MR. SPEAKER: Secretary.

SHRI H. N. MUKERJEE (Calcutta-North-East): No.

SHRI SYAMNANDAN MISHRA: May I say this for your dispassionate consideration? The whole point is that I have supported my facts with documentary evidence.

MR. SPEAKER: I do not agree. They do not have any relevance. I am not bound to be forced into saying what you wish. I have my own way of judging things.

(Interruption)

MR. SPEAKER: I am sorry, I cannot allow it. I am not permitting any Members. I am not taking notice of anything said by a Member not permitted. Shri Indrajit Gupta.

SHRI INDRAJIT GUPTA: When the matter was discussed in the House, certain political overtones crept in. I am not blaming anybody.

I would humbly request you not to allow yourself in coming to your decision to be influenced in any way by those political overtones. I am not supporting this question on that ground at all. But I have studied the documents, of which Shri Mishra was good enough to give me a copy, and the only thing with which we are concerned is that there is a statement made categorically by the Minister to the effect that a particular defence establishment no longer exists or is located there. He is producing evidence to show that it is located there.